

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 1/2015
CA. NO.

CORAM:

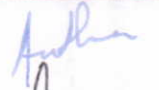




PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2016**

NAME OF THE COMPANY: M/s Union of India V/s. Financial Technologies (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 388b

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ms. Ambha Gaei, Adv		R 20	
2.	Ms. RANJANA ROY GOWAI, ADV		} INTERVENOR	
	MR. ANSHUMAAN BAHADUR, ADV			
4.	Mr. Harshwardhan - Ila (Adv.)		for Resp. ⁿ no. 29	
5.	Mr. VIKAS MEHTA, ADV		} for INTERVENORS	
6.	Mr. KARANDEEP KHANNA, ADV			
7.	Mr. Richi Agrawala, Adv		} For R. 1	
8.	Mr. Ankur Saigal, Adv			
9.	Mr. Rishabh Parikh, Adv			
10.	Ms. Priyanka Vora, Adv.			
11.	Ms. Shanaan Parikh, Adv.			
12.	Mr Naveen Chawla, Adv		} For Petitioner	
13.	Mr. Kirtiman Singh, Adv			
14.	PRANAV AGRAWAL, Adv			
15.	PRATEEK DHANDA, Adv			

P.T.O

ORDER

Consensus has been reached with respect to the name of the Hon'ble Judge of the Supreme Court to be nominated as the Chairman of the committee constituted vide orders dated 16th June, 2016 and 24th June, 2016. Both the parties have agreed to the appointment of Hon'ble Mr. Justice J.P.Mathur, Retd. Judge of the Hon'ble Supreme Court, who has also accorded his consent.

2. In view of the same, further steps be taken before duly the constituted committee.
3. Company Application No. 13/C-II/2016 stands disposed off.
4. To come up for further consideration on 28.09.2016.

Sd/-

(Ina Malhotra)
Member Judicial

Sd/-

(R. Varadnagar)
Member Judicial